

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
ECOPHOS GNFC INDIA PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	<b>ECOPHOS GNFC INDIA PRIVATE LIMITED</b>
2.	Date of incorporation of corporate debtor	14/03/2016
3.	Authority under which corporate debtor is incorporated / registered	RoC-Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24123GJ2016PTC086441
5.	Address of the registered office and principal office (if any) of corporate debtor	P.O. NARMADANAGAR-392015, BHARUCH, GUJARAT, INDIA
6.	<b>Insolvency commencement date in respect of corporate debtor</b>	<b>06/07/2023 (Date of receipt of Certified copy of order 07/07/2023)</b>
7.	Estimated date of closure of insolvency resolution process	02/01/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Manish Santosh Buchasia IBBI/IPA-002/IP-N00487/2017-2018/11449
9.	Address and e-mail of the interim resolution professional, as registered with the Board	306, 3rd floor, "Gala Mart" Nr Sobo centre, Above Sbi/Union bank, South Bopal, Ahmedabad -380058, Gujarat Email:manishbuchasiacs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Manish Santosh Buchasia PCS, IP, RV- SFA, Social Auditor</b> 306, 3rd floor, "Gala Mart" Nr Sobo centre, Above Sbi/Union bank, South Bopal, Ahmedabad -380058, Gujarat manishbuchasiacs@gmail.com <a href="http://buchasia.com/ip/">http://buchasia.com/ip/</a>
11.	Last date for submission of claims	<b>21/07/2023</b> (Being 14 days from 07/07/2023 i.e., date of receipt of certified copy of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)- Not applicable as per information available with Interim Resolution Professional
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/S. ECOPHOS GNFC INDIA PRIVATE LIMITED** on 06/07/2023.

The creditors of **ECOPHOS GNFC INDIA PRIVATE LIMITED** are hereby called upon to submit their claims **with proof on or before 21/07/2023** to the interim resolution professional at the address mentioned against entry No. 10.


The **financial creditors shall submit their claims with proof by electronic means only**. All **other creditors** may submit the claims with proof in person, **by post or by electronic means**.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 08/07/2023  
Place: Ahmedabad

Sd/-  
Mr. MANISH SANTOSH BUCHASIA  
Interim Resolution Professional  
IBBI/IPA-002/IP-N00487/2017-2018/11449  
AFA No.: AA2/11449/02/271123/202376;  
Valid from 28/11/2022 to 27/11/2023


indianexpress.com



**The Indian Express**  
— JOURNALISM OF COURAGE —

**I arrive at a conclusion not an assumption.**

**Inform your opinion detailed analysis.**



**The Indian Express.**  
**For the Indian Intelligent.**

**Indian Bank** Sachin Branch, Shop No.1 & 2, Shree Darshan Complex, Station Road, Sachin, Surat, Gujarat -394230

**POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)**

Whereas, the undersigned being the authorized officer of Indian Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred to him under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 26/04/2023 calling upon Mr. Kalpeshbhai Vinubhai Nasit (Borrower Cam Mortgage) And Mrs. Divyaben Kalpeshbhai Nasit (Borrower cam Mortgage) to repay the amount mentioned in the notice being Rs.12,00,138.00 (Rupees Twelve Lakhs One Hundred Thirty Eight Only) as on 26/04/2023 from your Home Loan A/c 6930546731 + further interest and other expenses within 60 days from the date of receipt of the said notice.

The Borrower/Guarantor having failed to repay the amount, notice is hereby given to the borrowers and the guarantors and the public in general that the undersigned has taken Possession of the property described herein below in exercise of the powers conferred on him under section 13(4) of the said Act read with rule 8 of the said rules on 04th day of July of the year Two Thousand Twenty Three.

The borrowers/guarantors in particular and the public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of Indian Bank for an amount Rs.12,00,138.00 (Rupees Twelve Lakhs One Hundred Thirty Eight Only) as on 26/04/2023 + further interest and other expenses thereon.

The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of the time available, to redeem the secured assets.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**

All that piece & parcel of property bearing Flat No 202, Super Built up area admeasuring 1130.41 Sq Ft equivalent to 63.03 sq mt on 2nd together with undivided proportionate share in underneath land of "0" building at site building No A-15 of "Saurashtra Residency", Constructed on the land bearing after promulgation new Block No 230 (Revenue Survey No 177, 178, 1, 2A Block No 178/C) of village: Pasodara, Tal Kamrej, District-Surat, Gujarat. The Boundaries of the property are: On or towards North by: Vav Surat, On or towards South by: Adjoining Khadi, On or towards East by: Kathedara Road, On or towards West by: Block No.2

Date: 04/07/2023  
Place: Surat

Authorized Officer,  
Indian Bank, Sachin Branch, Surat.

**Bank of Baroda** Vesu Branch : G-1, SNS Square, Vesu Gam Road, Vesu, Surat-395007, Gujarat. Phone No. 0262-2215700, 2215800, E-mail : vesu@bankofbaroda.com.

**Appendix-IV (See rule 8(1)) POSSESSION NOTICE (for Immovable Property)**

Whereas, The undersigned being the authorized officer of the Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 29.03.2023 calling upon the borrower M/s. Shree Balaji Textiles, Prop. Mr. Rajneeshkumar Kishanlal Bansal and its Guarantor Mr. Ashishkumar Kishanlal Bansal to repay the amount mentioned in the notice being Rs. 37,28,666.91 + an applied interest from 25.03.2023 + Legal & other Expenses within 60 days from the date of receipt of the said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 on this the 07<sup>th</sup> day of July of the year 2023.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Bank of Baroda, Vesu Branch for an amount of Rs. 37,28,666.91 + an applied interest from 25.03.2023 + Legal & other Expenses.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**

All that piece and parcel of the immovable property bearing Unit / Office Nos. J-806, admeasuring about 616 sq. Ft (super built - up) of the building known as "Japan market" forming part of the complex known as "Silver Plaza Complex" along with undivided proportional share admeasuring about 6.68 sq. Mtrs. In the land under the said building constructing the land of City Survey Nondh No. 4824/A of Ward No. 7, situated and being on the Ring Road, Falsawadi within the municipal limits of City: Surat, Taluka : City (Choryasi), District : Surat, property in the name of Mr. Rajneeshkumar Kishanlal Bansal And Mr. Ashishkumar Kishanlal Bansal.

**Collateral Securities :-**

A) Exclusive charge by way of hypothecation on entire Plant and Machinery, cranes, boats, craft, Vehicles of the Borrower together with spares, tools, and accessories and other movable both present and future and furniture, Fixture, fittings and office equipment whether install or not and whether lying loose or in cranes which are now lying or stored in or about or shall be bought in to or to be stored or be in or upon or borrower premises and godown or whether else the same may be or held by any party to the order or sis position of borrower (including those on lease or hire-purchase) relating or pertaining to the borrower works at Shop No. 806, Japan Market, Ring Road, Surat-395002 (hypothecation Agreement dated:29/10/2015 & 10/07/2020 & 08/12/2021)

B) All Present or Future Stock & books Debts

Date : 07.07.2023  
Place : Surat

Authorized Officer, Bank of Baroda, Surat

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
FOR THE ATTENTION OF THE CREDITORS OF  
**ECOPHOS GNFC INDIA PRIVATE LIMITED**

1. Name of corporate debtor	ECOPHOS GNFC INDIA PRIVATE LIMITED
2. Date of Incorporation of corporate debtor	14/03/2016
3. Authority Under Which corporate debtor is Incorporated / Registered	RoC-Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24123GJ2016PTC08644
5. Address of the Registered Office and Principal Office (if any) of corporate debtor	P.O. NARMADANAGAR-392015, BHARUCH, GUJARAT, INDIA
6. Insolvency commencement date in respect of corporate debtor	06/07/2023 (Date of receipt of Certified copy of order 07/07/2023)
7. Estimated date of closure of insolvency resolution process	02/01/2024
8. Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Mr. Manish Santosh Buchasia IBBI/PA-002/IP-N00487/2017-2018/11449
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	306, 3rd floor, "Gala Mart" Nr Sobo centre, Above Sbi/Union bank, South Bopal, Ahmedabad -380058, Gujarat Email:manishbuchasiacs@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Manish Santosh Buchasia PCS, IP, RV- SFA Social Auditor 306, 3rd floor, "Gala Mart" Nr Sobo centre, Above Sbi/Union bank, South Bopal, Ahmedabad -380058, Gujarat manishbuchasiacs@gmail.com http://buchasia.com/ipl
11. Last date for submission of claims	21/07/2023 (Being 14 days from 07/07/2023 i.e., date of receipt of certified copy of order)
12. Classes of creditors, if any, under clause (b) of sub-section (6a) of section 21, ascertained by the Interim Resolution Professional	Name the class(es)- Not applicable as per information available with Interim Resolution Professional
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14. (a) Relevant Forms and (b)Details of authorized representatives are available	Weblink: https://ibbi.gov.in/en/home/downloads Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the MIS. ECOPHOS GNFC INDIA PRIVATE LIMITED on 06/07/2023.

The creditors of ECOPHOS GNFC INDIA PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 21/07/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 08/07/2023  
Place: Ahmedabad

Sd/-  
Mr. MANISH SANTOSH BUCHASIA  
Interim Resolution Professional  
IBBI/PA-002/IP-N00487/2017-2018/11449  
AFA No.: AA211449/02/271123/202376  
Valid from 28/11/2022 to 27/11/2023

**Bank of Baroda** Dhansura Branch, Modasa Road, Dhansura - 383310 Dist. Arvalli, Gujarat Ph : 91 02774 220273 Email : dhansu@bankofbaroda.com

**APPENDIX-IV [SEE RULE 8(1)] POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)**

Whereas, we undersigned being the authorized officer of the BANK OF BARODA under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 10/04/2023 calling upon the borrower/Guarantor/Mortgagor M/s New Dhanlaxmi Chavana Bhandar, Proprietor Mr. Premdas Gordhandas Vaishnav, Mr. Arvindbhai Dahyabhai Patel to repay the amount mentioned in the notice being aggregated amount Rs. 28,52,152.29 (Rupees Twenty Eight Lac Fifty Two Thousand One Hundred Fifty Two and Paise Twenty Nine only) within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 on this the 03rd day of July of the year 2023.

The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Bank of Baroda, Dhansura, Dist: Arvalli for an amount of Rs. 28,52,152.29 (Rupees Twenty Eight Lac Fifty Two Thousand One Hundred Fifty Two and Paise Twenty Nine only) and interest & Expenses thereon with less recovery.

The borrower's attention is invited to sub-section (8) of Section 13 in respect of time available to redeem the secured assets.

**Description of the Immovable Property**

Bungalow No.A-50, Survey No.263p1, Gokul Bunglows, Near Mamlatdar Office, Dolpur Road, Dhansura - 383310, In the name of Mr. Premdas Gordhandas Vaishnav having boundaries as under. North- Plot No.A-49, South- Plot No.A-51, East -Internal Road, West- Plot No.A-39.

Date: 03/07/2023  
Place: Dhansura

Sd/- Chief Manager & Authorised Officer  
Bank of Baroda

**Union Bank of India** Regional Office: Union Bank Bhavan, 2nd Floor, Sayajigunj, Near Kala Ghoda Circle, Vadodara, Gujarat. Ph.0265-2225286

**E-AUCTION NOTICE FOR SALE OF IMMOVABLE ASSETS**  
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 16(1) of the Security Interest Enforcement) Rule, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Physical / Symbolic Possession of which has been taken by the Authorised Officer of Union Bank of India (Secured Creditor), will be sold on "As is where is", "As is what is" and "Whatever there is" on the date mentioned below for recovery of dues as mentioned hereunder to Union Bank of India from the below-mentioned Borrower(s) & Guarantor(s). The Reserve Price and Earnest Money Deposit (EMD) are also mentioned hereunder :

**DATE OF E-AUCTION: 27-07-2023 (Thursday)**  
**TIME OF E-AUCTION : From 11:00 AM to 04:00 PM**

Sr. No.	Borrower Name	Property Details	Property Owner Name	Property Type	Amount Outstanding as on 30.06.2023 (in Rs. Lacs)	Reserve Price in Rs. lacs
1	M/s Ashirwad Rubber Tube Patel Arvindbhai Kantilal	Residential Block No. A-46 Ashirwad Enclave, Behind Geet Bungalow, Near Palidar Crossing, R S No. 45, 46, 47 and 69, Manjalpur, Vadodara-390011 (Area-1326 Sq. Ft.)	Patel Arvindbhai Kantilal	Residential	171.92 Lakhs + Interest + Expenses	90.00
				Symbolic		9.00
2	M/s Ashirwad Enterprise Prop. Sandip Arvindbhai Patel	Plot No. 484/B/3, GIDC Estate, Makarpura, Near Himalaya Machinery, Near Vadsar Bridge, R S No. 386/1+2/P & 402/P, Moje Vadsar, Makarpura, Vadodara, Gujarat-390014 (Area:308.29 Sq. Mt.)	Sandip Arvindbhai Patel	Industrial	171.17 Lakhs + Interest + Expenses	105.00
				Symbolic		10.50
<b>Branch - Dahej, Address: Shop No.47,48,49, Shaligram Complex, Near IPCL Station Road, Dahej - 392130, Vagra Taluk, District Bharuch. Branch Contact- Shri Abhijeet Bhagat Mobile 9975635690</b>						
3	Aarti Ramanbhai Sharma	Flat No.805, 8th Floor, Sundaram Tower, Satyam Shivam Sundaram Apartment, College Road, Bholav, Bharuch-392001. (Carpet Area-473.44 Sq Ft)	Aarti Ramanbhai Sharma	Residential	20.57 Lakhs + Interest + Expenses	20.07
				Physical		2.01
<b>Branch - Atladra Sun Pharma, Address: G.Floor 22 To 28, Earth The Landmark, Opp: Satsang Party Plot, Atladra - Sunpharma Road, Vadodara-390012 Branch Contact- Shri Rishi Garg Mobile-9907877892</b>						
4	Dinbandhu Bhalchandra Panat	Flat No.101, 1st Floor, R K Flats, admeasuring 500 sq ft along with 145.83 sq ft undivided share of land bearing R S No.595, F P No.197 paiki, T P Scheme No.19, Narmada Nagar-2, Manjalpur, Vadodara-390011 (Area-500 Sq Ft)	Dinbandhu Bhalchandra Panat	Residential	19.35 Lakhs + Interest + Expenses	15.30
				Physical		1.53
<b>Branch - Sayajigunj, Address: UBI Bhavan, 2nd Flr. Station Road, P.B. No. 171, Opp. University, Nr. Kala Ghoda, Sayajigunj, 390005 Branch Contact-Shri Rohit Kumar, Mobile-9905760941</b>						
5	M/S V D Dairy Farm	Plot No.06 Sai Industrial Estate, Near Shah Industrial Park, Near Kamrol Kotambi Crossing, Vadodara Halol Highway At Kotambi Taluka Waghodia District Vadodara-391510 (Area: 306.88 sqm)	Shri Dhaval Dahyabhai Patel	Industrial	68.55 Lakhs + Interest + Expenses	For Shed: 46.00 lacs For Machinery: 11.55 lacs EMD for Shed: 4.60 lacs EMD for Machinery: 1.16 lacs
				Physical		
<b>Branch - Dabhoi Road, Address: Arom, Ground Floor 29-35, Soma Talav Cross Road, Dabhoi Road, PO Soma Talav, SD Baroda, 390025 Branch Contact- Shri Jitendra Gupta Mobile-9911943722</b>						
6	Shrikant Satyanarayan Rathi & Kavita S Rathi	Flat No. B-403, 4th floor, Tower-B, Ved Residency, Nr. Soma Talav, Dabhoi Road, Vadodara-390025 (Area-1250 sq ft)	Shrikant Satyanarayan Rathi & Kavita S Rathi	Residential	33.95 Lakhs + Interest + Expenses	33.75
				Physical		3.38
<b>Branch - Bodeli, Address: Mr. Thakorji Complex, P.O. Bodeli Dist. Chhota Udepur, Allpura Road 391135, Branch Contact-Shri Mandep Kumar Mobile 7989475245</b>						
7	Nileshbhai Rameshbhai Rathod	Flat No-205 Second Floor, Harikrupa Complex, Sharneshwar Nagar Society, Bodeli-Dabhoi Road, Tal Bodeli Dist Chhota Udepur-391135 (Area-400 Sq Ft)	Nileshbhai Rathod	Residential	5.88 Lakhs + Interest + Expenses	7.44
				Symbolic		0.75
8	Khodiyar Auto Parts	Flat No-206 Second Floor, Harikrupa Complex, Sharneshwar Nagar Society, Bodeli-Dabhoi Road, Tal Bodeli Dist Chhota Udepur-391135 (Area-400 Sq Ft)	Rathod Rameshbhai Nanjibhai	Residential	8.44 Lakhs + Interest + Expenses	7.07
				Symbolic		0.71
9	Sunilkumar Ramchandani Kishorbhai	Flat No 14 Third Floor Indira Complex Jamuna Park Society Bodeli Dist. Chhota Udepur-391135 (Area-700 Sq Ft)	Sunilkumar Ramchandani Kishorbhai	Residential	14.61 Lakhs + Interest + Expenses	11.34
				Symbolic		1.14
10	Kamalkumar Kishorbhai Ramchandani	Flat No 504 Fifth Floor Indira Complex-3 Jamuna Park Society Bodeli Chhota Udepur-391135 (Area-975 Sq Ft)	Kamalkumar Ramchandani Kishorbhai	Residential	21.75 Lakhs + Interest + Expenses	13.17
				Symbolic		1.32

**Details of Encumbrances over the property as known to the bank: Nil**  
**CONTACT DETAILS : SHRI ANUJ KUMAR SINGH, MOBILE NO. 9540440347**  
This may also be treated as statutory 30/15 Days sale notice u/r 8(6)(9)(1) of Security Interest (Enforcement) Rules, 2002 to the borrower(s) & guarantor(s) of the above said loan(s), about the holding of E-Auction Sale on the above mentioned date.


**Date & Time for Inspection of Properties: from 10.07.2023 to 26.07.2023 between 11:00 AM to 04:00PM**

For Detailed Terms & Conditions of the sale, please refer to the link provided in <https://www.unionbankofindia.co.in> and <https://www.ibapi.in>. For Registration and Login and bidding rules visit <https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp>

Note: Last Date to Deposit Earnest Money (EMD) is on or before 27/07/2023

Date : 08.07.2023, Place : Vadodara  
Authorized Officer, Union Bank of India

indianexpress.com



**The Indian Express**  
— JOURNALISM OF COURAGE —

**I look at every side before taking a side.**

**Inform your opinion with insightful observations.**



**The Indian Express.**  
**For the Indian Intelligent.**

Ahmedabad

## જના સ્મોલ ફાયનાન્સ બેંક

(સિક્યુરેડ કોમર્સિયલ બેંક)

**સીજનલ લાન્ચ ઓફીસ : ઝાઈન્ડ ફ્લોર, બીજો માળ, સાંગરીલા આર્કડ, સારસ્વત બેંક ઉપર, ૧૦૦ ફુટ આર્નાઈ નગર રોડ, શ્યામલ, અમદાવાદ, ગુજરાત-૩૮૦૦૧૫.**

**રજીસ્ટર્ડ ઓફીસ:** ઘ હેરવે, ઝાઈન્ડ અને પહેલો માળ, સર્વે નં.૧૦ /૧, ૧૧/૨ અને ૧૨/૨બી, ઓફ ડોમલુવર, કોરમંગલા ઘનર રીંગ રોડ, ઇજીએલ વિગ્નનેશ પાર્ક ઈસ, સદાશઘડા, બેંગ્લોર-૫૬૦૦૧૫.

### સરફેસી એક્ટ, ૨૦૨૨ ની કલમ ૧૩(૨) હેઠળ માંગણા નોટીસ

આથી ઇમે નીચે જણાવેલ દેવાદારો, સહ-દેવાદારો, જમીનદારો અને ગૌરવદાતાઓ જના સ્મોલ ફાયનાન્સ બેંક લીમીટેડ પાસેથી તમારી સ્વાસ્થ મિલકતોના ગેરેંટી દ્વારા લોન મેળવી છે. તમે તમામ દ્વારા કરાયેલ કાયદાગત પરિશ્રમ તમારા લોન એકાઉન્ટ નીચ-પરફોર્મીંગ એક્ટેટ તરીકે વર્ગીકૃત થયા છે, આથી જના સ્મોલ ફાયનાન્સ બેંક લીમીટેડ સિક્કોર્ડ લેલાદારની કુમે એક્ટ હેઠળ અને સિક્કોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૨ સાથે જણાવેલ એક્ટની કલમ ૧૩(૨) ના વાંચન હેઠળ પ્રાપ્ત સત્તાનો ઉપયોગ કરીને માંગણા નોટીસ જારી કરી કોલમ નં. ૨ માં જણાવેલ દેવાદારો/સહ-દેવાદારો/જમીનદારો/ગૌરવદાતાઓ નોટીસની હોદ્દાની અંતર નોટીસોમાં જણાવેલ રકમ તેના પરના ચક્ર વચ્ચે સહીત સુકવી જવા માટે જાણવું હું, પસંદ વિધિય કારણસર તેમાંથી હેરાનફેર નોટીસોનો અવિરોધ થવો સહી નહીં.

ક્રમ નં.	દેવાદાર / સહ-દેવાદાર/ જમીનદાર / મોર્ગેજરનું નામ	લોન એકાઉન્ટ નંબર અને લોનની રકમ	દાંચમાં લેવાનાર સિક્કોરીટીની વિગતો	એનપીએનો તારીખ નોટીસની તારીખ	તારીખ રકમ રૂ. માં /ના સેજ
૧.	કાંતિભાઈ રવુભુજા સુવાદિયા, ૨. શ્યામલાબા કલિયાબેન કાંતિલાલ	લોન એકાઉન્ટ નંબર 31529420001979  લોનની રકમ રૂ. ૨૫૦૦૦૦/-	ગોરો સ્વાસ્થ મિલકતની વિગત: શૌકસુભ મિલકત: વિહિરાજ સોસાયટી પાછળ, પ્લોટ નં. ૩૬ પૈદી-૧, કેવલ રેસીડેન્સી, બીજો માળ, ફ્લેટ નં. ૨૦૧, બાંધકામ એડિયા શ્રેયકાંડ ૧૨૭.૩૫ ચો.મી., રેવન્યુ સર્વે નં. ૧૧૧૪/૨ પૈકી, તાલુકો વિતો જુનાગઢ ખાતેની સ્વાસ્થ મિલકતના તમામ ભાગ અને હિસ્સા. સત્તુ:સીમા:પુર્વ: ખૂબી જમીન અને પ્લોટ નં. ૩૬ પૈદી, પશ્ચિમ: કોમન પેસેજ અને સીડીએ અને વિક્ટર, ઉત્તર: ખૂબી જમીન અને પ્લોટ નં. ૩૬, દક્ષિણ: ખૂબી જમીન અને પ્લોટ નં. ૩૫, દક્ષિણ: ખૂબી જમીન અને પ્લોટ નં. ૩૫	એનપીએ તારીખ : ૦૨/૦૭/૨૦૨૩ માંગણા નોટીસની તારીખ : ૦૬/૦૭/૨૦૨૩	રૂ. ૨૫,૨૬,૧૨૩.૫૦/- (રૂપિયા પચસો લાખ છવ્વીસ હજાર એકસો ત્રેવીસ અને પચાસ પૈસા પુરા)

આથી કોલમ નં. ૨ માં જણાવેલ દેવાદારો/સહ-દેવાદારો/જમીનદારો અને ગૌરવદાતાઓ આ નોટીસના પ્રકાશનની તારીખથી ૬૦ દિવસની અંદર તમામ લાગતા વાળગતા દેવાદારો/સહ-દેવાદારો સામે કોલમ નં.૬ માં દર્શાવેલ કુલ રકમની કુલપત્રી કરવા જણ કરવામાં આવે છે કારણકે જણાવેલ રકમ કોલમ નં. ૬ માં દર્શાવેલ તારીખ મુજબ લાગતા વાળગતા લોન એકાઉન્ટના સર્વધર્મ સુકવાવાળા પાછાવે છે. તે સુકવા કરવામાં આવે છે કે નહીં સુક રકમ અંગે સુકવીની તારીખ સુધી સુકવાવાળા પાછા ચક્ર વચ્ચે અન્ય કુમનોની સુકવાવામાં નહીં આવે તો, જના સ્મોલ ફાયનાન્સ બેંક લીમીટેડને કોલમ નં. ૪ માં દર્શાવ્યા મુજબ મિલકતને વિચારણાના દેવાદારો/સહ-દેવાદારો/જમીનદારો/ગૌરવદાતા સામે સિદ્ધા હેઠળ જના સ્મોલ ફાયનાન્સ બેંક લીમીટેડને પ્રાપ્ત આવા હકો અને ઉપાયો પ્રત્યેના નોંધ લેવી કે આ પ્રકાશન જણાવેલ વિચારણાના દેવાદારો/સહ-દેવાદારો/જમીનદારો/ગૌરવદાતા સામે સિદ્ધા હેઠળ જના સ્મોલ ફાયનાન્સ બેંક લીમીટેડને પ્રાપ્ત આવા હકો અને ઉપાયો પ્રત્યેના નોંધ હેઠળ સુકવામાં જણાવેલ છે, વધુમાં એ પણ નોંધ લેવી છે, જણાવેલ એક્ટની કલમ ૧૩(૧૩) મુજબ સિક્કોર્ડ લેલાદારની આગવોરી મંજૂરી મુજબ તમને સિક્કોર્ડ સિક્કોરીટીનો નિકાલ અથવા સોદો અથવા સિક્કોર્ડ એક્ટની વેચાણ, ખાંડ અથવા અન્ય કોઈ રીતે કરવાની મનાઈ/ખાંડિત કરવામાં આવે છે.

**સહી/ - અધિકૃત અધિકારી, જના સ્મોલ ફાયનાન્સ બેંક લીમીટેડ વતી**

**રજીસ્ટર્ડ અને કોર્પોરેટ ઓફીસ** : ૫૦૨, ટાવર-એ, પેનિન્સુલા વિગ્નનેશ પાર્ક, સેનાપતી બાપટ માર્ગ, લોજર પહેલ, મુંબઈ-૪૦૦૦૧૩  
**સર્કલ ઓફીસ** : ક્રેપી ગ્લોબલ હેબિટિંગ ફાયનાન્સ લીમીટેડ, બીજો માળ, ૩વી પુસા રોડ, સરખેન્ડ પ્લેસ, નવી દિલ્હી-૧૧૦૦૦૫

**પરિશિષ્ટ ઇ-એ (જુઓ નિયમ ૮(૬) અને ૯(૧) ની જોગવાઈઓ)**  
સ્વાસ્થ મિલકતોના વેચાણ માટે વેચાણ નોટીસ

**સિક્કોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૮(૬) અને ૯(૧) ની જોગવાઈઓ સાથે વાંચતા સિક્કોરીટીદાઘોશન અને રિકન્ડ્રક્શન ઓફ ફાયનાન્સિયલ એક્ટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્કોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ હેઠળ સ્વાસ્થ મિલકતોના વેચાણ માટે ઇ-ઢરાણ વેચાણ નોટીસ.**

આથી ખાસ કરીને દેવાદાર(સે) અને જમીનદાર(સે) અને જમીનદાર(સે) અને જમીનદાર(સે) અને ગૌરવદાતાઓ સામે કોલમ નં.૬ માં દર્શાવેલ કુલ રકમની કુલપત્રી કરવા જણ કરવામાં આવે છે કે નહીં જણાવેલ એક્ટની કલમ ૧૩(૧૩) મુજબ સિક્કોર્ડ લેલાદારની આગવોરી મંજૂરી મુજબ તમને સિક્કોર્ડ સિક્કોરીટીનો નિકાલ અથવા સોદો અથવા સિક્કોર્ડ એક્ટની વેચાણ, ખાંડ અથવા અન્ય કોઈ રીતે કરવાની મનાઈ/ખાંડિત કરવામાં આવે છે.

### ક્રેપી ગ્લોબલ ફેપીટલ લીમીટેડ

**પરિશિષ્ટ ઇ-એ (જુઓ નિયમ ૮(૬) અને ૯(૧) ની જોગવાઈઓ)**  
સ્વાસ્થ મિલકતોના વેચાણ માટે વેચાણ નોટીસ

ક્રમ નં.	૧. દેવાદાર(સે) નું નામ ૨. બાકી રકમ	ગોરો મિલકતની વિગત	૧. ઈ-ઢરાણની તારીખ અને સમય ૨. ઈ-ઢરાણની તારીખ અને સમય ૩. મિલકતની નિરિક્ષણની તારીખ અને સમય	૧. ઈ-ઢરાણની તારીખ : ૧. ૨૦.૦૭.૨૦૨૩ (ખપોરે ૩.૦૦ થી ૪.૦૦ કલાક દરમિયાન) ૨. ઇમરેડી તેમજ કેવાચસી સુપરટ કરવાની છેલ્લી તારીખ : ૨૬.૦૭.૨૦૨૩ ૩. નિરિક્ષણની તારીખ : ૨૫.૦૭.૨૦૨૩ (સવારે ૧૧.૦૦ થી ખપોરે ૨.૦૦ કલાક દરમિયાન)	૧. ઈ-ઢરાણની તારીખ : ૨૫.૦૭.૨૦૨૩ (ખપોરે ૩.૦૦ થી ૪.૦૦ કલાક દરમિયાન) ૨. ઇમરેડી તેમજ કેવાચસી સુપરટ કરવાની છેલ્લી તારીખ : ૨૬.૦૭.૨૦૨૩ ૩. નિરિક્ષણની તારીખ : ૨૫.૦૭.૨૦૨૩ (સવારે ૧૧.૦૦ થી ખપોરે ૨.૦૦ કલાક દરમિયાન)
૧.	૧. અંકિત અનુપાગીરી ગોસ્વામી (દેવાદાર) ૨. શ્રીમતી સુદિ અંકિત ગોસ્વામી ૩. શ્રી અનુપાગર ગંગાગર ગુપ્તા ૪. શ્રી ઇશ્વરગંગ ગંગાગર ગુપ્તા ૫. અંકિત અનુપાગીરી ગોસ્વામી (એચયુએફ) (સહ-દેવાદાર) લોન એકાઉન્ટ નંબર : LNCGCNDTL0000068622 ૧. ૨૭.૬૫.૫૩૯/- (રૂપિયા એક કરોડ સત્તાવીસ લાખ ઓગણસાતીસ હજાર ત્રણસો ઓગણસાતીસ પુરા) અને ૧૪.૦૦.૨૦૨૧ થી વ્યાજ તેમજ લાગુ ચક્રવત વ્યાજ	મિલકત ૧ : ઓફીસ નં. ૧૬, ૧૭, ૧૮ અને એએમપી, ૧૯ કુલ એડિયા શ્રેયકાંડ ૮૫.૫૦ ચો.મી., પહેલો માળ, ટ્રિટિ કોમ્પલેક્સ, પ્લોટ નં. ૩૨ અને એએમપી ૩૩, સર્વે નં. ૩૨૪/૧, ગામ-માધાવા, બુજ, કચ્છ, ગુજરાત ખાતેની બાંધકામ તેમજ બાવી અને વર્તમાન મિલકત. સત્તુ:સીમા : ઉત્તર : કોમન પેસેજ, દક્ષિણ : અંદરનો રોડ, પુર્વ : ઓફીસ નં. ૧૫, પશ્ચિમ : પડતર જમીન	૧. ઈ-ઢરાણની તારીખ અને સમય ૨. ઈ-ઢરાણની તારીખ અને સમય ૩. મિલકતની નિરિક્ષણની તારીખ અને સમય	૧. ઈ-ઢરાણની તારીખ : ૨૫.૦૭.૨૦૨૩ (ખપોરે ૩.૦૦ થી ૪.૦૦ કલાક દરમિયાન) ૨. ઇમરેડી તેમજ કેવાચસી સુપરટ કરવાની છેલ્લી તારીખ : ૨૬.૦૭.૨૦૨૩ ૩. નિરિક્ષણની તારીખ : ૨૫.૦૭.૨૦૨૩ (સવારે ૧૧.૦૦ થી ખપોરે ૨.૦૦ કલાક દરમિયાન)	૧. ઈ-ઢરાણની તારીખ : ૨૫.૦૭.૨૦૨૩ (ખપોરે ૩.૦૦ થી ૪.૦૦ કલાક દરમિયાન) ૨. ઇમરેડી તેમજ કેવાચસી સુપરટ કરવાની છેલ્લી તારીખ : ૨૬.૦૭.૨૦૨૩ ૩. નિરિક્ષણની તારીખ : ૨૫.૦૭.૨૦૨૩ (સવારે ૧૧.૦૦ થી ખપોરે ૨.૦૦ કલાક દરમિયાન)

ક્રમ નં.	૧. દેવાદાર(સે) નું નામ ૨. બાકી રકમ	ગોરો મિલકતની વિગત	૧. ઈ-ઢરાણની તારીખ અને સમય ૨. ઈ-ઢરાણની તારીખ અને સમય ૩. મિલકતની નિરિક્ષણની તારીખ અને સમય	૧. ઈ-ઢરાણની તારીખ : ૨૫.૦૭.૨૦૨૩ (ખપોરે ૩.૦૦ થી ૪.૦૦ કલાક દરમિયાન) ૨. ઇમરેડી તેમજ કેવાચસી સુપરટ કરવાની છેલ્લી તારીખ : ૨૬.૦૭.૨૦૨૩ ૩. નિરિક્ષણની તારીખ : ૨૫.૦૭.૨૦૨૩ (સવારે ૧૧.૦૦ થી ખપોરે ૨.૦૦ કલાક દરમિયાન)
૨	૧. મહેશભાઈ ગોરદાસભાઈ મુંગરા (દેવાદાર) ૨. શ્રી ગોરદાસભાઈ સવયુભાઈ મુંગરા ૩. શ્રીમતી ગંગાબેન ગોરદાસભાઈ મુંગરા (સહ-દેવાદાર) લોન એકાઉન્ટ નંબર : LNCGCJMATL0000006250 ૧. ૨૧.૬૫.૩૨૯/- (રૂપિયા એકવીસ લાખ સડસહ હજાર ત્રણસો ઓગણસાતીસ પુરા) અને ૧૩.૦૦.૨૦૨૧ થી વ્યાજ તેમજ લાગુ ચક્રવત વ્યાજ	મિલકત ૧ : ઓફીસ નં. ૧૬, ૧૭, ૧૮ અને એએમપી, ૧૯ કુલ એડિયા શ્રેયકાંડ ૮૫.૫૦ ચો.મી., પહેલો માળ, ટ્રિટિ કોમ્પલેક્સ, પ્લોટ નં. ૩૨ અને એએમપી ૩૩, સર્વે નં. ૩૨૪/૧, ગામ-માધાવા, બુજ, કચ્છ, ગુજરાત ખાતેની બાંધકામ તેમજ બાવી અને વર્તમાન મિલકત. સત્તુ:સીમા : ઉત્તર : કોમન પેસેજ, દક્ષિણ : અંદરનો રોડ, પુર્વ : ઓફીસ નં. ૧૫, પશ્ચિમ : પડતર જમીન	૧. ઈ-ઢરાણની તારીખ : ૨૫.૦૭.૨૦૨૩ (ખપોરે ૩.૦૦ થી ૪.૦૦ કલાક દરમિયાન) ૨. ઇમરેડી તેમજ કેવાચસી સુપરટ કરવાની છેલ્લી તારીખ : ૨૬.૦૭.૨૦૨૩ ૩. નિરિક્ષણની તારીખ : ૨૫.૦૭.૨૦૨૩ (સવારે ૧૧.૦૦ થી ખપોરે ૨.૦૦ કલાક દરમિયાન)	૧. ઈ-ઢરાણની તારીખ : ૨૫.૦૭.૨૦૨૩ (ખપોરે ૩.૦૦ થી ૪.૦૦ કલાક દરમિયાન) ૨. ઇમરેડી તેમજ કેવાચસી સુપરટ કરવાની છેલ્લી તારીખ : ૨૬.૦૭.૨૦૨૩ ૩. નિરિક્ષણની તારીખ : ૨૫.૦૭.૨૦૨૩ (સવારે ૧૧.૦૦ થી ખપોરે ૨.૦૦ કલાક દરમિયાન)
૩	૧. શ્રી ચરણલાલિંદ ઉદયસિંહ વાળા (દેવાદાર) ૨. શ્રીમતી ચરણલાલિંદ વાળા (સહ-દેવાદાર) લોન એકાઉન્ટ નંબર : LNMEJAM000021176 ૧. ૨૨.૧૫.૯૯૫/- (રૂપિયા બાવીસ લાખ પંદર હજાર ત્રણસો પંચાસપૂ) અને ૧૯.૦૫.૨૦૨૩ થી વ્યાજ તેમજ લાગુ ચક્રવત વ્યાજ	સેલા સર્વે નં. ૬૨૬ પ્લોટ નં. ૧૧૯ ખોડિયાર નગર, વ્હોક નં. ૧૪ (શ્રેયકાંડ ૧૧૭.૬૮ ચો.મી.), ઓરિજનલ સન પ્લોટ નં. ૧૦૬, સિંધુ કો. ઓપરેટિવ સોસાયટી, જમીનનો રેવન્યુ સર્વે નં. ૨૨૪/૧ પીકે ને સિટી સર્વે નં. ૧૬૬૫, સિટી નં. ૧૦૦, વોર્ડ નં. ૧૨, સિંધુ કો. ઓપરેટિવ સોસાયટી, ખમનગર, ગુજરાત-૩૬૧૦૦૮ ખાતેની રેસીડેન્સીયલ મિલકત. સત્તુ:સીમા: પુર્વ : ૦.૫૦ મીટરનો પહોળો રોડ, પશ્ચિમ : પ્લોટ નં. ૧૧૮, ઉત્તર : પ્લોટ નં. ૧૨૦, દક્ષિણ : ૯ મીટરનો પહોળો રોડ	૧. ઈ-ઢરાણની તારીખ : ૨૫.૦૭.૨૦૨૩ (ખપોરે ૩.૦૦ થી ૪.૦૦ કલાક દરમિયાન) ૨. ઇમરેડી તેમજ કેવાચસી સુપરટ કરવાની છેલ્લી તારીખ : ૨૬.૦૭.૨૦૨૩ ૩. નિરિક્ષણની તારીખ : ૨૫.૦૭.૨૦૨૩ (સવારે ૧૧.૦૦ થી ખપોરે ૨.૦૦ કલાક દરમિયાન)	૧. ઈ-ઢરાણની તારીખ : ૨૫.૦૭.૨૦૨૩ (ખપોરે ૩.૦૦ થી ૪.૦૦ કલાક દરમિયાન) ૨. ઇમરેડી તેમજ કેવાચસી સુપરટ કરવાની છેલ્લી તારીખ : ૨૬.૦૭.૨૦૨૩ ૩. નિરિક્ષણની તારીખ : ૨૫.૦૭.૨૦૨૩ (સવારે ૧૧.૦૦ થી ખપોરે ૨.૦૦ કલાક દરમિયાન)
૪	૧. મેસર્સ શ્યામ ટ્રેડર્સ (દેવાદાર) ૨. શ્રી અમિત અમરશી ગાલા ૩. શ્રીમતી હિર્તાઈ ગાલા (સહ-દેવાદાર) લોન એકાઉન્ટ નંબર : LNCGCMMUML0000003133 ૧. ૨૨.૨૨.૨૮૬/- (રૂપિયા બે કરોડ બાવીસ લાખ બાવીસ હજાર આઠસો છપ્પાસી પુરા) અને ૨૪.૦૫.૨૦૨૩ થી વ્યાજ તેમજ લાગુ ચક્રવત વ્યાજ	સેલા સર્વે નં. ૬૨૬ પ્લોટ નં. ૧૧૯ ખોડિયાર નગર, વ્હોક નં. ૧૪ (શ્રેયકાંડ ૧૧૭.૬૮ ચો.મી.), ઓરિજનલ સન પ્લોટ નં. ૧૦૬, સિંધુ કો. ઓપરેટિવ સોસાયટી, જમીનનો રેવન્યુ સર્વે નં. ૨૨૪/૧ પીકે ને સિટી સર્વે નં. ૧૬૬૫, સિટી નં. ૧૦૦, વોર્ડ નં. ૧૨, સિંધુ કો. ઓપરેટિવ સોસાયટી, ખમનગર, ગુજરાત-૩૬૧૦૦૮ ખાતેની રેસીડેન્સીયલ મિલકત. સત્તુ:સીમા: પુર્વ : ૦.૫૦ મીટરનો પહોળો રોડ, પશ્ચિમ : પ્લોટ નં. ૧૧૮, ઉત્તર : પ્લોટ નં. ૧૨૦, દક્ષિણ : ૯ મીટરનો પહોળો રોડ	૧. ઈ-ઢરાણની તારીખ : ૨૫.૦૭.૨૦૨૩ (ખપોરે ૩.૦૦ થી ૪.૦૦ કલાક દરમિયાન) ૨. ઇમરેડી તેમજ કેવાચસી સુપરટ કરવાની છેલ્લી તારીખ : ૨૬.૦૭.૨૦૨૩ ૩. નિરિક્ષણની તારીખ : ૨૫.૦૭.૨૦૨૩ (સવારે ૧૧.૦૦ થી ખપોરે ૨.૦૦ કલાક દરમિયાન)	૧. ઈ-ઢરાણની તારીખ : ૨૫.૦૭.૨૦૨૩ (ખપોરે ૩.૦૦ થી ૪.૦૦ કલાક દરમિયાન) ૨. ઇમરેડી તેમજ કેવાચસી સુપરટ કરવાની છેલ્લી તારીખ : ૨૬.૦૭.૨૦૨૩ ૩. નિરિક્ષણની તારીખ : ૨૫.૦૭.૨૦૨૩ (સવારે ૧૧.૦૦ થી ખપોરે ૨.૦૦ કલાક દરમિયાન)

વેચાણની વિગતવાર જરતો અને નિયમો માટે ક્રેપી ગ્લોબલ હેબિટિંગ ફાયનાન્સ લીમીટેડ સિક્કોર્ડ લેલાદારની વેબસાઈટ એટલે કે [www.CapriGlobal.in/auction/](http://www.CapriGlobal.in/auction/) પર આપેલ લિંક ખેતા વિનંતી છે.

**ઈ-ઢરાણની વેચાણ નોટીસની શરતો અને નિયમો:**

- મિલકતને "જ્યાં છે", "જે છે" અને "જે છે" ના ધોરણે અને કોઈ આશ્રય વિના વેચાણ કરવામાં આવી રહ્યું છે. આથી વેચાણ કોષ્ટક પ્રકારની વોરંટી અને વાવટ વગર છે.
- મિલકત/એક્ટની વિગતો (એટલે કે ઇ-ઢરાણ વેચાણ નોટીસમાં જણાવેલ વિસ્તાર અને શ્રેયકાંડ સિક્કોર્ડ લેલાદારની શેષ જમકારી હેઠળના છે અને સિક્કોર્ડ લેલાદાર કોષ્ટક ખુલાખ ખુલા, ખોટા નિર્દેશ અથવા ચક્ર વચ્ચે જવાબદાર ગણાશે નહીં. સાચા વિસ્તાર અને શ્રેયકાંડ અંગત હોય જશે છે.
- સિક્કોર્ડ લેલાદાર દ્વારા જારી કરાયેલ ઇ-ઢરાણ વેચાણ નોટીસ જમીનદાર જમીન તેમના બીડો સુપરટ કરવા માટે આમંત્રણ છે અને તે સિક્કોર્ડ લેલાદારના કોષ્ટક સુચન અથવા રજૂનાતની પુસ્ક નથી કે ગણવામાં આવશે નહીં. રસ ધરાવતા બીડોને તેમની બીડ સુપરટ કરવા માટે સિક્કોર્ડ લેલાદાર પાસેથી ઘાટવટ ક્રીડની નક્ક મેળવા અને તેની રીતે પુષ્કર કરીને મિલકત/એક્ટના ઘાટવટ અને વર્તમાન સ્થિતિ અને મિલકતને અસર કરતાં દવાઓ/બાકી રકમ અને સંતોષ મેળવવા સલાહ આપવામાં આવે છે.
- દેવાણુ/બીડો સર્વાધિકાર વહેંચકોનિક મોડ દ્વારા ઇ-એક્શન પ્લેટફોર્મ દ્વારા ઇ-ઢરાણની સમગ્ર પ્રક્રિયાની ગોઠવણ અને સંચાલન કરનાર મેસર્સ ઇ-પ્રોડ્યુસર્સ ટેકનોલોજી લીમીટેડ, અમદાવાદ દ્વારા આયોજેલ વેબસાઈટ <https://sarfaesi.auctiontigner.net> અથવા ઓફલાઇન ઘાટવટ મોબાઇલ એપ દ્વારા કરવામાં આવશે.
- બીડોને તેમની પહેલની રજાઓ બીડની ઓફીસ માટે ઇ-ઢરાણમાં ભાગ લેવા જશે છે. ઇન્ટરનેટ કનેક્ટિવિટીની ઓફીસ પેલે ખાતે ભારતી કરવાની રહેશે. સિક્કોર્ડ લેલાદાર/ખાંડિત ઘડતા ઇન્ટરનેટ કનેક્ટિવિટીનો, નેટવર્ક બ્રોડબેન્ડ, સીકેમ કેસ ડાઉન, પાવર કટ વગેરે માટે જવાબદાર ગણાશે નહીં.
- ઇ-ઢરાણ અંગે વહીવટી, મદદ, પ્રક્રિયા અને ઓનલાઇન બીડની માટે ઇ-ઢરાણ બાવી બીડો સર્વિસ પ્રદાતા મેસર્સ ઇ-પ્રોડ્યુસર્સ ટેકનોલોજી લીમીટેડ ઓફલાઇન ઘાટવટ, અમદાવાદ (સંપર્ક નં. ૬૨૨૦૦૨૧/૫૯/૧૯૬/૫૯/૧૯૬/૧૯૬/૧૯૬) ની સમપ્રદાશ શર્મા, મોબાઇલ નં. ૮૦૦-૦૦૨-૩૨૬૦ /૯૬-૧૨૨૦ ૦૫૫૯ ઇમેઇલ : ramparasas@auctiontigner.net પર સંપર્ક કરી શકે છે.
- ઇ-ઢરાણ વેચાણમાં ભાગ લેવા માંગતા રસ ધરાવતા બીડોએ તેમના નામ <https://sarfaesi.auctiontigner.net> પર પહેલથી રજીસ્ટર કરાવેલે યુઝર આઈડી અને પાસવર્ડ મેળવી લેવા જાહેર. રસ ધરાવતા બીડોને સર્વિસ પ્રદાતા પાસેથી તે મત્રણા પછી તરત જ ફક્ત પાસવર્ડ બદલાવા સલાહ આપવામાં આવે છે.
- ઇ-ઢરાણમાં ભાગ લેવા માટે રસ ધરાવતા બીડોએ રીપર્ડ ક્રિમિનલ ૧૦૨૨ સીક્રેટરન ઇમરેડી જમા કરવી પડશે જે "ક્રેપી ગ્લોબલ ફેપીટલ લીમીટેડ" ની તરફમાં ડિમાન્ડ ડ્રફ્ટ/એનફોર્સમેન્ટ ઈ/આરટીયુએસ/દ્વારા રૂ. ૨૫-પુલાહ-૨૦૨૩ ના સેજ અથવા એ પહેલા સુકવાવાની રહેશે.
- રસ ધરાવતા બીડોએ ચોય રીતે ભેલ બીડની ઠાવ (નમૂનો) <https://sarfaesi.auctiontigner.net> પર ઉપલબ્ધ છે. તેમજ ઇમરેડીનો ડિમાન્ડ ડ્રફ્ટ સિદ્ધાંત્ય કચરમાં અધિકૃત અધિકારી, ક્રેપી ગ્લોબલ ફેપીટલ લીમીટેડ સીનિયર ઓફીસર: નવનામો માા, બીબીસી ટાવર, બીડો વિગ્નનેશ પાર્ક, નેતાજી સર્કલ પાસે, નેતાજી રોડ, એસિયાબી, અમદાવાદ, ગુજરાત-૩૮૦૦૦૯ અને સર્વિસ પ્રદાતા પાસે ખાતરી કરવાની રહેશે.
- સડળ બીડે તેમની તરફમાં વેચાણ નક્કી થતાં વેચાણના દિવસે જ બીડ રકમ (ઇમરેડી સહી) ના ચક્ર રકમ કરવાના રહેશે અને બાકીની બીડની ભૂ ૨૬૪ રકમ વેચાણી તારીખથી ૧૫ દિવસની અંદર ક્રેપી ગ્લોબલ હેબિટિંગ ફાયનાન્સ લીમીટેડની તરફમાં ડીડી/ખોર્સટ/એનફોર્સમેન્ટ ઈ/આરટીયુએસ/બેક દ્વારા જમા કરવાની રહેશે.
- સડળ બીડ/ફેપીટલ ખરીદવા દ્વારા ઉપર જણાવ્યા મુજબની રકમો જણાવેલ સમયે સુકવાવામાં નિષ્ફળ જતા તો, વેચાણ રક કરવામાં આવશે અને ભરેલ રકમ (ઇમરેડી સહી) જમા કરવામાં આવશે અને મિલકતનું ફરી વેચાણ કરવામાં આવશે.
- સડળ બીડોની વિનંતી પર બીડની બાકીની રકમ જમા કરવા માટે અધિકૃત અધિકારી તેમની સમખદારીને આધિન લેવામાં વહુ સમય મંજૂર કરવાનો સંપૂર્ણ હક ધરાવે છે.
- ઇ-ઢરાણ પૂર્વ સમયે રસ ધરાવતા ૧૨૬ ટીડીએસ (રસાણ પ્રક્રિયામાં) સુકવાવાને રહેશે અને ટીડીએસ સર્ટીફિકેટ અધિકૃત અધિકારીને સુપરટ કરવાનો સંપૂર્ણ હક ધરાવે છે અને વેચાણની સંમત રકમ (૧ ટક ટીડીએસ કચણ પછી), ઇમરેડી સહી, અધિકૃત અધિકારીની ઓફની સ્વીકૃતિ મળે કે તરત જ દિવસની અંદર અથવા અધિકૃત અધિકારીને ચોચ લાગે તેમ અથવા અન્ય કોઈ વિનિયંત સમય દરમિયાન જમા કરવાની રહેશે જેમાં નિષ્ફળ પ્લટ અનરેટ ક્રીપોએટ જમા કરવામાં આવશે.
- ન્યુનિયાનિયા વેચ, ઇલેક્ટ્રીસીટી બાકી (જે કોઈ હોય તો) અને અન્ય કોઈ ખાંડિકરણના બાકી (જે કોઈ હોય તો) સડળ બીડે વેચાણ સર્ટીફિકેટ જારી કર્યા પહેલા સુકવાના રહેશે. બીડો મિલકત સાથે સંકળાયેલ તમામ કચરનો બાકી ની ગણતરી કરીને કરવાની રહેશે.
- વેચાણ સર્ટીફિકેટ અધિકૃત અધિકારી દ્વારા ફક્ત સડળ બીડોની તરફમાં સંપૂર્ણ ખરીદ ક્રિમિનલ/બીડની રકમ જમા કર્યા અને તમામ વેરા/સાંખી સુકવાવાના આવચક પુરાવા મત્રણા પછી જારી કરવામાં આવશે.
- ખાતરી ફેર, રેપ્સે ડ્યુટી, રજીસ્ટ્રેશન સાર્વ અને અન્ય આક્રમિક સાર્વ માટેના લાગુ કનુની સાર્વ ઢરાણ ખરીદારે મેળવવાવાના રહેશે.
- અધિકૃત અધિકારી કોષ્ટક અસર અથવા અન્ય ઇ-ઢરાણ વેચાણ પ્રક્રિયા મોકુફ/રેટ કરી શકે છે. ઇ-ઢરાણ વેચાણ સમય મોકુફ કરવામાં આવે તો પછીની તારીખ વેચાણની નિયત તારીખથી ૧૫ દિવસ પહેલા સર્વિસ પ્રદાતાની વેબસાઈટ પર દર્શાવવામાં આવશે.
- અધિકૃત અધિકારીને નિર્ણય આંદિત, બંધનકર્તા અને નિવિવાદીત ગણાશે.
- સડળ સુપરટ કરનાર તમામ બીડોએ ઇ-ઢરાણ વેચાણની શરતો અને નિયમો વાંચ્યા અને સમજ્યા છે તેવું માનવામાં આવશે અને તેમના માટે તે બંધનકર્તા રહેશે.
- મિલકત ના રહેલ જમ મિલકતના વેચાણમાં આપવામાં આવશે નહીં અથવા પ્રાચ રહેશે નહીં.
- વહુ વિવિધો અને પુ